

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.334/AT/2023**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Wind Power Projects (Tranche – XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : NTPC Renewable Energy Limited and 7 Ors.
- Date of Hearing : **21.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Ms. Mandakini Ghosh, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Sanjay Sen, Sr. Advocate, JSWRETL  
Shri Aman Anand, Advocate, JSWRETL  
Shri Aman Dixit, Advocate, JSWRETL  
Ms. Natasha, Advocate, JSWRETL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff of the Wind Power Projects (Tranche XIII) connected to the Inter-State Transmission System and selected through the competitive bidding process as per the “Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects” dated 8.12.2017 issued by the Ministry of Power, Government of India, as amended from time to time and interpreted & modified by the Central Government vide subsequent communications/ notifications. Learned counsel further submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 12.2.2024, Respondent No. 5, JSW ReNew Energy Three Limited has filed its objections to the present proceedings and the Petitioner has also filed its rejoinder thereof.

2. Learned counsel for Respondent No. 5, JSW ReNew Energy Three Limited, however, submitted that the Respondent is no longer pressing its objections as filed at this stage and seeking liberty to raise them separately at an appropriate stage.

3. In response to the query of the Commission with regard to Respondent No. 5 having filed any affidavit to the above effect, learned counsel for the Respondent No. 5 sought liberty to file an affidavit to the above effect.

4. Considering the submissions made by the learned counsel for the parties, the Commission permitted Respondent No. 5 to file its affidavit as above, within two days.
5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**